

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**CP(IB) No.635/7/HDB/2019**  
U/s 7 of IBC, 2016

**IN THE MATTER OF:**

ICICI Bank Ltd

**...Financial Creditor**

**Vs**

Nexus Feeds Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

Ld. Counsel Ms. A. Sandhya Rani Operational Creditor present. Ld. Counsel Mr. Kiran Teja for the Corporate Debtor present.

The order of the NCLAT dated 20.12.2021 specifically states that stay has been granted only till the next hearing date which was 25.02.2022 the Corporate Debtor has not placed any record before this Tribunal, showing extension of Interim Stay. We, therefore, direct the Corporate Debtor to file the order extending the stay. It is found that the pleadings and annexures if any are not uploaded in the e-portal till date. We, therefore, direct both sides to upload pleadings, annexures if any within 7 days from today and file compliance. Lest party defaulting this order will be denied. Both sides shall file a copy of the order of NCLAT if any extending the stay. Lest the matter will be taken up before the next date of hearing.

Registry to print the name of Ld. Counsel Mr. Anup Kaushik Karavadi for the Corporate Debtor in the cause list.

List the matter for hearing on 22.12.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**